

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 1189/2024 In C.P. (IB)/291(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION**
PRIVATE LIMITED VS GSTAAD HOTELS
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1189/2024 -

1. Mr. Chintan Gandhi, Advocate a/w Ms. Ishita Raghav, Advocate i/b Rajani Associates appeared for the Petitioner.
2. The Respondent Bengaluru Municipal Corporation is directed to refrain from taking any steps for recovery of their dues in view of express provision contained in Section 14 of the IB Code, 2016 barring any action to recover from the properties of Corporate Debtor after commencement of its Insolvency Resolution.
3. In view of above, **IA No. 1189/2024** is **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)